#### HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

### **ROC No.1035/SO/2025**

Date: 2.8.05.2025

### CIRCULAR No. 子 /2025

- Sub: Telangana Advocates' Welfare Fund Act Amendment to Section 12 of the Act Enhancement of Welfare Fund from Rs.100/- to Rs.250/ towards Nyayavadula Mariyu vari Gumasthala Samkshema Nidhi" Collection of enhanced amount Circular instructions issued Req.
- Ref:1.Letter Roc.No.TAWF 64 of 2025, dated 20.05.2025 of the Secretary, Bar Council of the State of Telangana and Ex- Officio Secretary, Telangana Advocates Welfare Fund, Hyderabad.
  - 2.Telangana Gazette No.12, dated 09-04-2025 published in Part-IV-B Extraordinary.

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The Secretary, Bar Council of the State of Telangana and Ex- Officio Secretary, Telangana, Hyderabad in reference cited has informed that the Government of Telangana have amended Section 12 (2) of Telangana Advocates' Welfare Fund Act and the same was published in the Telangana Gazette and requested to issue instructions to the High Court and District Judiciary in the State, to see that every Vakalat/ Memo of Appearance filed before the Courts and Authorities, by the Advocates as well as the Law Officers, bears Welfare Fund Stamps, worth of Rs. 250/- (Rupees two hundred and fifty only).

The High Court upon considering the said request hereby directs the Registry of the High Court and all the Presiding Officers of the District Judiciary in State to ensure that every Vakalat/ Memo of Appearance filed before the Courts and Authorities, by the Advocates as well as the Law Officers, bears the Welfare Fund Stamp, worth Rs. 250/- (Rupees two hundred and fifty only), from **9**<sup>th</sup> **June, 2025** in consonance with the amended provisions of Section 12 (2) of the Telangana Advocates' Welfare Fund Act.

It is further informed that till the single stamp of Rs.250/- of Welfare Fund is made available, Welfare Fund Stamps worth of Rs. 50/- and two stamps of Rs. 100/- (for the value of Rs.200/-) shall be accepted.

The above instructions shall be scrupulously followed and any deviation in this regard will be viewed seriously.

Acknowledge the receipt of the Circular.

**REGISTRAR GENERAL** 

To

- 1) The Prl. Secretary to the Hon'ble the Acting Chief Justice (with a request to place the same before the Hon'ble the Acting Chief Justice, for His Lordship's kind perusal)
- 2) All the Personal Secretaries to the Hon'ble Judges. (with a request to place the same before their Lordship's kind perusal)
- 3) All the Registrars in the High Court for the State of Telangana at Hyderabad.
- 4) To all the Unit Heads in the State (with a request to circulate the same to all the Presiding Officers in your unit under your control.
- 5) All the Presiding Officers of Tribunals and Labour Courts in the State.
- 6) The President, High Court Bar Association of Telangana.
- 7) The Secretary, Bar Council of State of Telangana, Hyderabad.
- 8) The Member Secretary, Telangana State Legal Services Authority, City Civil Court Compound, Hyderabad.
- 9) The Secretary, High Court Legal Services Committee, High Court Buildings, Hyderabad.
- 10) The Director, Mediation and Arbitration Centre, High Court Buildings, Hyderabad.
- 11) The Director, Telangana State Judicial Academy, Secunderabad.
- 12) All the Officers, High Court for the State of Telangana at Hyderabad.
- 13) The Section Officers, Posting Section, New Filing Section, (Writ, Civil, Criminal & O.S) and 'E' Section, High Court for the State of Telangana at Hyderabad.

Phone: Off: 040 - 24520443

040 - 24524116

# TELANGANA ADVOCATES' WELFARE FUND

From:

Ms. V. Naga Lakshmi, B.A, LL.M
Secretary,
Bar Council of the State of Telangana,
&
Ex.-Officio Secretary,
Telangana Advocates' Welfare Fund
High Court Premises
HYDERABAD-500 066.



To

The Registrar General, High Court of Telangana, Hyderabad.

ROC No. TAWF 64 of 2025

Sir,

Date: 20-05-2025

55

Sub: The Telangana Advocates Welfare Fund Act, 1987 - Amendment to Section 12 of the Acts –Enhancement of Stamp Value from Rs. 100/- to Rs. 250/- - Request to issue Circular to Subordinate Judiciary – Reg.

\* \* \*

With reference to the subject cited above, this is to bring to your notice that as per Section 12 (2) of the Telangana Advocates Welfare Fund Act, every Vakalat/ Memo of Appearance, filed before any Court, Authority, Tribunal, Forum or Commission, including the Vakalat/Memo of Appearance filed by the Law Officers, shall be affixed with the Welfare Fund Stamp, worth of Rs. 100/- (Rupees One Hundred). The amount received on sale of Welfare Fund Stamps, is being utilized by the Welfare Fund Committee in providing benefits to the Advocates under different Heads.

Inview of constant demand from the advocates to increase the benefits under the Welfare Fund, the Bar Council of Telangana has proposed Amendments to the Welfare Fund Acts to enhance the value of the Welfare Fund Stamp from Rs. 100/- to Rs. 250/-, in order to increase the benefits being granted to the Advocates. Accordingly, the Welfare Fund Act as well as Advocates' Clerks welfare Fund Act are amended and notified in the Gazette of the State.





# The Bar Council of the State of Telangana

HIGH COURT PREMISES, HYDERABAD - 500 066. PHONE: 24524116

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Therefore, I request the Registry to issue a Circular, directing all the Presiding officers of the Telangana State, to see that every Vakalat/ Memo of Appearance filed before the Courts and Authorities, by the Advocates as well as the Law Officers, bears Welfare Fund Stamps, worth of Rs. 250/-, from 9th June, 2025.

In this regard, the Stamps worth of Rs. 50/- are made available and the same has to affix along with Rs. 100/- value of two stamps on every Vakalath / Memo of appearance filed before the Courts, impending the office will make available a single stamp worth of Rs. 250/-.

I am herewith enclosing the copies of the Gazette Publications for your perusal and necessary action.

Thanking You,

Yours faithfully,

Magala

Secretary, Telangana Advocates Welfare Fund.

Encl: 1) G.O. Ms. No. 38 of 2025 dated 19-05-2025.

- 2) G.O. Ms. No. 39 of 2025 dated 19-05-2025.
- 3) Circular Issued by the Registry in the year 2018 for information.

# GOVERNMENT OF TELANGANA ABSTRACT

ACTS - The Telangana Advocates' Welfare Fund (Amendment) Act, 2025 (Act No.12 of 2025) - Notifying Appointed date - Orders - Issued.

### LAW (D) DEPARTMENT

G.O.Ms.No.38

Dated:19.05.2025.

Read

The Telangana Advocates' Welfare Fund (Amendment) Act, 2025 (Act No.12 of 2025).

\*\*\*

#### **ORDER:**

The following Notification shall be published in an Extraordinary issue of the Telangana Gazette, dated: 19.05.2025:

#### NOTIFICATION

In exercise of the powers conferred by sub-section (2) of section 1 of the Telangana Advocates' Welfare Fund (Amendment) Act, 2025 (Act No.12 of 2025), the Government hereby appoint the  $9^{th}$  day of June, 2025, as the date on which the provisions of the said Act shall come into force.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

R.THIRUPATHI,
SECRETARY TO GOVERNMENT,
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE.

To

The Commissioner of Printing, Stationery and Stores Purchase (Publication Wing), Telangana, Hyderabad for publication of the Notification. (with a request to publish the Notification in an Extraordinary Issue of the Telangana Gazette and supply (100) copies to Government and (300) copies to the Secretary, Telangana State Legislature).

<u>Copy to:</u> The Secretary to Governor, Governor's Secretariat, Raj Bhavan, Hyderabad.

; The Secretary, Telangana State Legislature.

: The Secretary, Telangana Advocates' Welfare Fund, High Court Premises, Hyderabad.

... : P.S. to Principal Secretary to Hon'ble Chief Minister.

,, : P.S. to Chief Secretary to Government.

": P.S. to Secretary to Government, Legal Affairs, Legislative Affairs and Justice, Law Department.

,, : S/f and S/c.

// FORWARDED :: BY ORDER //

SECTION OFFICER.

20105/25

#### **GOVERNMENT OF TELANGANA ABSTRACT**

ACTS - The Telangana Advocates' Clerks' Welfare Fund (Amendment) Act, 2025 (Act No.13 of 2025) - Notifying Appointed date - Orders -Issued.

### LAW (D) DEPARTMENT

G.O.Ms.No.39

Dated: 19.05.2025.

The Telangana Advocates' Clerks' Welfare Fund (Amendment) Act, 2025 (Act No.13 of 2025).

\*\*\*

#### ORDER:

The following Notification shall be published in an Extraordinary issue of the Telangana Gazette, dated: 19.05.2025:

#### **NOTIFICATION**

In exercise of the powers conferred by sub-section (2) of section 1 of the Telangana Advocates' Clerks' Welfare Fund (Amendment) Act, 2025 (Act No.13 of 2025), the Government hereby appoint the 9<sup>th</sup> day of June, 2025, as the date on which the provisions of the said Act shall come into force.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

R.THIRUPATHI, SECRETARY TO GOVERNMENT, LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE.

To

Commissioner of Printing, Stationery and Stores Purchase (Publication Wing), Telangana, Hyderabad for publication of the Notification. (with a request to publish the Notification in an Extraordinary Issue of the Telangana Gazette and supply (100) copies to Government and (300) copies to the Secretary, Telangana State Legislature).

Copy to: The Secretary to Governor, Governor's Secretariat, Raj Bhavan, Hyderabad.

: The Secretary, Telangana State Legislature.

: The Secretary, Telangana Advocates' Clerks' Welfare Fund, High Court Premises, Hyderabad.

,, : P.S. to Principal Secretary to Hon'ble Chief Minister.

,, : P.S. to Chief Secretary to Government.

,, : P.S. to Secretary to Government, Legal Affairs, Legislative Affairs and Justice, Law Department.

,, : S/f and S/c.

// FORWARDED :: BY ORDER //

SECTION OFFICER.

4	TELANGANA	GAZETTE	EXTRAORDINARY	[Part IV-B

23	8	80,000/-
24	7	70,000/-
25	6	60,000/-
26	5	50,000/-

#### R. THIRUPATHI

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department. R.N.I. No. TELMUL/2016/73158 HSE No. 1051/2023-2025 Strogado o C

[Price: Rs. 3-00 Paise.

# తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY

### **PUBLISHED BY AUTHORITY**

No. 121

HYDERABAD, WEDNESDAY, APRIL 9, 2025.

# TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature, received the assent of the Governor on the 8th April, 2025 and the said assent is hereby first published on the 9th April, 2025 in the Telangana Gazette for general information:—

ACT No. 12 OF 2025.

# AN ACT FURTHER TO AMEND THE TELANGANA ADVOCATES' WELFARE FUND ACT, 1987.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Advocates' Welfare Fund (Amendment) Act, 2025.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette, appoint.

Amendment of section 12, Act No.33 of 1987.

- 2. In the Telangana Advocates' Welfare Fund Act, 1987 (hereinafter referred to as the principal Act), in section 12,-
- (1) in sub-section (1), for the words "hundred rupees", the words "two hundred and fifty rupees" shall be substituted.
- (2) in sub-section (2), for the words "hundred rupees", the words "two hundred and fifty rupees" shall be substituted.

Amendment of section 12-A.

- 3. In the principal Act, in section 12-A,-
- (1) in sub-section (1), for the expressions "Rs.100/-", "Rs.86/-" and "Rs.14/-", the expressions "Rs.250/-", "Rs.215/-" and "Rs.35/-" shall respectively be substituted.
- (2) in sub-section (2), after the word "apportioned", the words and expression "@ 86% and 14% respectively" shall be inserted.

Amendment of section 15.

Amendment of Schedule. 4. In the principal Act, in section 15, in sub-section (5), in clause (a), for the words "two thousand rupees", the words "three thousand rupees" shall be substituted.

5. In the principal Act, for the Schedule under section 9 and 16, the following shall be substituted, namely:-

"SCHEDULE (See section 9 and 16)

SI. No	Years of Standing	Amount Payable
(1)	(2)	(3)
1	30	3,00,000/-
2	29	2,90,000/-
3	28	2,80,000/-

4	27	2,70,000/-
5	26	2,60,000/-
6	25	2,50,000/-
7	24	2,40,000/-
8	23	2,30,000/-
9	22	2,20,000/-
10	21	2,10,000/-
11	20	2,00,000/-
12	19	1,90,000/-
13	18	1,80,000/-
14	17	1,70,000/-
15	16	1,60,000/-
16	15	1,50,000/-
17	14	1,40,000/-
18	13	1,30,000/-
19	12	1,20,000/-
20	11	1,10,000/-
21	10	1,00,000/-
22	9	90,000/-

April 9, 20251

### HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

#### ROC No.2717/\$0/2017

### Date: 16.04.2018

#### CIRCULAR No.5/2018

Sub: Andhra Pradesh Advocates Welfare Fund Act – Amendment to Section 12 of the Act - Enhancement of Welfare Fund from Rs.50/- to Rs.100/- towards Nyayavadula Mariyu vari Gumasthala Samkshema Nidhi" – Collection of enhanced amount – Circular instructions issued - Reg.



- 2. A.P.Gazette No.12, dated 10.01.2018, published in Part IV –B Extraordinary.
- 3. Telangana Gazette No.5, dated 30.03.2018 published in Part-IV B Extraordinary.

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The Secretary, Bar Council of the State of A.P., and Ex.officio Secretary, A.P. Advocates' Welfare Fund, Hyderabad in reference cited has informed that the Government of Andhra Pradesh and Government of Telangana have amended Section 12 of A.P. Advocates' Welfare Fund Act and the same was published in the A.P. Gazette and Telangana Gazette and requested to issue instructions to all the Subordinate Courts in both the States, to see that every Vakalat / Memo of Appearance filed before the Courts and Authorities, by the Advocates as well as the Law Officers, bears Welfare Fund Stamps, worth of Rs.100/- (Rupees one Hundred only).

The High Court upon considering the said request hereby directs the Registry of the High Court and all the Presiding Officers of the Subordinate Courts in both the States to ensure that every Vakalat/Memo of appearance filed before the Courts and Authorities by the Advocates as well as the Law Officers, bears the Welfare Fund Stamp worth Rs.100/- (Rupees One Hundred only) from 16<sup>th</sup> April, 2018 in consonance with the amended provisions of Section 12 of the A.P. Advocate Welfare Fund Act. The Copies of the above said gazettes are enclosed herewith.

The above instructions shall be scrupulously followed and any deviation in this regard will be viewed seriously.

Acknowledge the receipt of the Circular.

То

The Prl. Secretary to the Hon'ble the Acting Chief Justice.
 (with a request to place the same for His Lordship's kind perusal)

2) All the Personal Secretaries to the Hon'ble Judges.

(with a request to place the same before their Lordship's kind perusal)

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- To all the Unit Heads in the State of Telangana and Andhra Pradesh (with a request to circulate the same to all the Presiding Officers in your unit under your control.
- 4) All Registrars in the High Court of Judicature at Hyderabad.
- 5) The President, High Court Bar Associations of Telangana and Andhra Pradesh.
- 6) The Secretary, Bar Council of State of Andhra Pradesh, Hyderabad.
- 7) The Member Secretary, A.P. State Legal Services Authority, City Civil Court Compound, Hyderabad.
- 8) The Member Secretary, Telangana State Legal Services Authority, City Civil Court Compound, Hyderabad.
- 9) The Secretary, High Court Legal Services Committee, High Court Buildings, Hyderabad.
- 10) The Director, Mediation and Arbitration Centre, High Court Buildings, Hyderabad.
- 11) The Director, A.P. Judicial Academy, Secunderabad.
- 12) The Registrar (IT-cum-CPC), High Court of Judicature at Hyderabad, (with a request to place the same in the Official website of the High Court).
- 13) All the Officers, High Court of Judicature at Hyderabad.
- 14) The Section Officers, Posting Section, New Filing Section, (Writ, Civil, Criminal and O.S) High Court of Judicature at Hyderabad.